IN THE CENTRAL ADMINISTRATIVE TRIBURAL LUWAHATI BENCH: LUWAHATI, 5 (FUM. NO. 4) .OHDER SHEET. Gradenpt APPLICATION NO. 31/2000 (09.22/2000) Applicant (s) Md. Joinal Abedin Hozarika. Respondents(s) Bracipal. K.Vs. JagiRoad Advocate for Applicant (5). Mr. A.C. Besagadain.

Mr. M. Rahaman, M. D. Bosa.

Advocate for Respondent(S)

Notes of the Registry Theo Lean an appli. 7**.**11.00 Cut Advocal das bu filed The. Coatempt petition against The som. Conpliance 7 The Fibuard order defet. lm 21.11. 16-2-2000 Passed by this Hoorble Britanael. Haid before Hoarble course for furthere wderes. lm Arabez 21111

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Present: Hon'ble Mr.Justice D.N.Choudhury, Vice-Chairman.

Let this case be listed on 21.11.00 for orders.

Vice-Chairman

Heard learned counsel for the parties. Issue notice to show cause as to why the contempt proceedings shall not be initiated against the alleged contemners. List on 29.11.00 for orders.

No reply to the show cause has been filed. The contemners are ordered to be personally present before this Tribunal on the next date.

List on 15.12.2000 for further order.

Vice-Chairman

15.12.00

1-1-2001

An affidarit has bon bles y the proposition &. L.

The alleged contemners Mrs. Eral Moore, Principal, Kendriya Vidyalaya Sangathan, Nagaon Paper Mill, Jagiroad Dist. and Sri D.K. Saini, The Asstt. Commissioner, Kendriya Vidyalaya Sangathan, Maligaon are present in the Court to-day. Dr.B.P. Todi, learned counsel for responden

The persons present for the respondent Will dispensed with for time being.

List on 2:1.01 for orders.

seeks time to file reply. Prayer is allowed

Member.

Vice-Chairman

2.1.01

Heard Mr.A.C.Boraguhain learned counsel for the applicant and also heard the Principa Kendriya Vidyalaya Sangathan, Nagaon Paper Mill, & Jagiroad and Her presence is dispensed with. List the matter on 10.1.01 for furn orders.

8.1-01.
Affidavid files
by in Responsible.

10.1.01

Abbrauvid bilei on behalf of The Contement No-182.

lm 8.2.01 List the matter on 8.2.01 for orders.

10 (Shary"

In view of the order passed in O.A.No. 22 of 2000 the C.P. is closed.

Member

Vice-Chairman

lm

DISTRICT:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

CUWAHATI

CONTEMPT FETITION NO. 3/ /2000 In C.A. No. 22/2000

Md.Jainal Abedin Hazarika ... Petitioner

- VS-

Principal, Kendriya Vidyalaya Sangathan, Jagiroad and ors.

... Contemners

Subject matter - Code No.

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filed by

Advocate

Molifaire Abedin Blanzwille

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWHATI BENCH : GUWAHATI.

IN O.A. NO. 22/2000.

IN THE MATTER OF :

Md. Jainal Abedin Hazarika,

Applicant

- Vs -

Principal, Kendriya Bidyalaya Sangathan, Jagiroad and Others,

Respondents
Contemners.

- AND -

IN THE MATTER OF :

An application under Section 17 of the Administrative Tribunal Act, 1985 praying for initiation of Centemt Proceeding against the Contemners for non-compliance the order dated 16-2-2000 passed in O.A.No.22/2000.

- AND -

IN THE MATTER OF :

Md. Joynal Abedin Hazarika,

S/O Sarifuddin, Village- Patiapathar,

P.O. Patia Chapari, R.S. Dhing,

Dist. Nagaon(Assam)

(PRT in K.V.S. Jagiroad).

Petitioner.

- Sri/Mrs. Erak C. Moore,
 Principal, Kendriya Vidyalaya
 Sangathan, Nagaon Paper Mill,
 Jagiroad, Dist. Morigaon (Assam).
- 2. Sri D.K. Saini,

 The Asstt. Commissioner,

 Kendrya Vidyalaya Sangathan (G.R.),

 Chhaya Ram Building, 2nd Floor,

 Maligaon Charali, Guwahati-12.

Respondents.

That your applicant most humbly and respectfully beg to state as under :-

1. That, the applicant was appointed as Primary teacher at Tenga Velley K.V.S., Arunachal Pradesh vide Memo No. F.S.-2/PRT/(NE)/KVS/GR/84-85/1717-29 dt. 18.7.94. He joined on 9.8.85. On request on Medical ground the applicant was transferred from Tenga Velley, Arunachal Pradesh to K.V.S. Jagiroad vide No.F-9(1)/KVS/FR/85-86 dt. 30.7.85 and subsequently he was relieved from K.V.S. Tenga Velley, Arunachal Pradesh vide Memo No.F.25/KVTV/85-86/609-15 dated 13/8/85. He joined K.V.S. HPCL Jagiroad on 16.8.85. Copies of all orders are annexed in Original application as

Appointment letter - Annexure - A.

Transfer order from KVS

Tenga VElley, A.P. - Annexure - B.

Relieved order from KVS

Tagavelly. - Annexure - C.

The applicant was surprised when on 8/8/1998 he received the Transfer order transferring him from K.V.S.,

HPCL, Jagipadd, to K.V.S. No.2 Missamari on "surplus ground". The applicant is senior most PRT in KVS, HPCL Jagipad, hence cannot be alleged to be surplus. The impugned order for transfer (on surplus ground) is not in public interest and is with ill motive and malafide intention.

- That, your applicant has appraised the Hon'ble Court,
 - (i) To declare the Transfer order dtd. 31.7.98 bearing

 Memo No. P-10-1/98/KVS(GR)/8226-37 as illegal,

 arbitary and malafide as the same has been passed

 in violation of the relevent surplus rules.
 - (ii) Direct the respondent not to implement or give effect to the aforesaid Transfer order dt.31.7.98 and quash the same.
 - (iii) Direct the respondent to allow the petitioner to join in his original post of teacher (PRT) in K.V.

 HPCL, Jagiroad with effect from 31.7.98 without any break in service.
 - (iv) To pray arrear salary/pay and allowances with effect from 31.7.98 till he is allowed to join treating the applicant who to had been in regular services.
 - (v) To grant adequate compensation for giving harrashment to the petitioner unnecessarily.
 - (vi) And to grant any other compensation as deem fit
 and proper.
 - (Relief sought mentioned in SL.No.8 Page-11 of the Original application).

That, the Hon'ble Court pleased to pass an interim 3. Order dtd. 16.2.2000 as follows :-

" Application has already been admitted. Mr. M. Rahman learned counsel for the applicant prays for and interim order. Issue Notice to show cause as to why interim order shall not be granted. Returnable by 4 weeks. List on 22.3.2000 for orders.

There is no representation for the Opposite Party. Meanwhile, the impugned transfer order dt.31.7.98 shall remain suspended ".

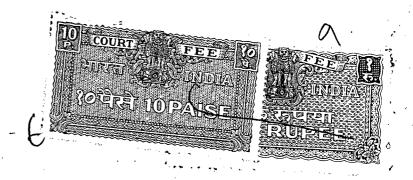
(Copy of the order is enclosed as Annexure-'A').

- That, the applicant obtained the certified copy of the order on 25/2/2000, and immediately on 28/2/2000submitted an application to the Principal, K.V.S. HPCL, Jagiroad along with a copy of the ofder of the Hon ble Tribumal praying to allow him to join at K.V.S. HPCL, Jagigoad. But the Principal showed his reluctance to accept his application as well as the order of the Hon'ble Tribunal. However, the petitioner sent his application by Regd/AD which was received by the Principal, K.V.S. on 10.3.2000, by signing the acknowledgement Postal Receipt.
 - (A copy of his application and A/D Card are edcolosed as Annexure- 'B'?'C' & 'D').
- 5. That, the petitioner submitted another application to the Asstt. Commissioner, K.V.S. (GR) by Regd/AD Post on 8/3/2000 along with a copy of the order dt.16.2.2000 of the Hon'ble Tribunal and the same was acknowledged by the Asstt. Commissioner on 13/3/2000.
 - (A copy of application, Postal receipt and A/D Card enclosed as Annexure- 'E', 'F' and 'G').

- 6. That, more than 6 (six) months has eleepsed, but no possitive action has been taken by the respondents. The respondents wilfully disobeyed the order of the Hon'ble Tribunal and unnecessarily harrashed the petitioner by not allowing him to join his duties in K.V.S., HPCL, Jagiroad even after receipt of Hon'ble Tribunal's order. The Respondents have wilfully violated and disobeyed the Hon'ble Court's order involving punishment for contempt of court's order.
- 7. That, under the above circumstances, it is a fit case for the Hon'ble Tribunal for initiation of a Contempt proceeding against the Contemners for wilfull non-complience of the Tribunal order dt. 16/2/2000.
- 8. That, this application is made bonafide and for the end of justice.

In the fact and circumstances shated above the Hon'ble Tribunal may be pleased to initiate Contempt proceeding against the Contembers for wilfull non-complience/disobedience of the order dt. 16/2/2000 and further be pleased to inflict adequate punishment to them, abd/or pass such further order or orders as may deem fit and proper under the above facts and circumstances of the case.

And for this act of kindness the humble applicant shall ever pray -



FFIDAVIT

I. Md. Joynal Abedin Hazarika S/O. Sarifuddin aged about 43 years, resident of village patiapathar. P.O. Patia Chaoari P.S. Dhing, Dist Nagaon (Assam) do hereby solemnly affirm and state as follows:

- That I am the petitioner in the above Contempt petition and as such I am well acquainted with the fact and circumstanced of the case and also competent to sign this affidavit.
- That the statement made in Paragraph 1 to 8, are true to may the best of my knowledge and I have not suppressed any material facts.
- 3. That this affidevit is made for the purpose of filling the contempt petition before the C.A.T Guwahati Bench, Guwahati for noncompliance of the Judgment/order dtd 16.2.2000 passed in 0.A No.22/2000

That, I have been duly sworn this affidavit. and I sign this affidavit to this 4th day of September/2000.

Identified by

M. Rah man

Md. Jairal Abaden Hongreike DEPONENT

Solemnly affirm and declare become before me by the deponent.

Advocaté.

DRAFT CHARGE

Laid down before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati, for initiating Contempt Proceeding against the alleged Contemners responsible for wilful non-compliance of the Judgement and Order dated 16/2/2000 passed on O.A.No. 22/2000 and further be pleased to impose punishment against the Contember/respondents for wilful non-compliance and deliberate violation of the Hon'ble Tribunal's Order dated 16-2-2000.

Ammexurce -. "A"

FORM NO. 4 (See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET APPLICATION NO. 29/2 000

Applicant(s) Md. Jariaal Abadim Diagnicka.

Respondent(s) Linia 2 Idia and orrs.

Advocate for Applicant(s) Mr. A.C. Roman Mr. D. Roxa.

Advocate for Respondent(s)

Advocable for Respondent(s)

(G. S. C.

Application has already been

admitted. Mr.M.Rahman learned counsel for the applicant prays for an interim order. Issue notice to show cause as to why interim order shall not be granted. Returnable by 4 weeks. List on 22'.3.2000 for orders.

There is no representation for the opposite party. Meanwhile, the impugned transfer order dated. 31.7.98 shall remain suspended.

> Sd/-VICECHAIRMAN Sd/MEMBER (A)

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ANNEXURE - 3.

.To,

The Principal, K.V. HPC Jagiroad, Dated :- The 9th of March, 2000.

Subject:- Prayer for joining at K.V. HPC. Jagiroad.

Reference:- Vide Order sheet of the hon ble Vice-Chairman Central Administrative Tribunal, Guwahati Bench.

Dated: - 25.2.2000.

Madam,

Please find enclosed herewith a copy of the Order Sheet of the hon ble Vice-Chairman, Central Administrative Tribunal, Guwahati Bench, dated - 25.2.2000 in which my surplus transfer order dated - 31.7.98 has been suspended.

Therefore, I request your honour to take necessary measures for my joining at K.V. HPC. Jagiroad and oblige.

Thanking you Madam,

Yours faithfully,

Sd/-(Md. J.A. Hazarika)
Block No. A/72/3
HPC, Township,
P.O. Kagaj Nagar,
Dist. Morigaon (Assam)
Pin: 782413.

Continue to be the free Com

The Principal, KIV. HPC. Jagiroad. Daled! - The 9th of March, 2000. Subject: - Prayer for joining at K.V. HPC. Jaginoad. Reference: - Vide Order sheet of The horible Vice-Chairman Central Administrative Tribunal, queschali Bench, dated :- 25,2,2000.

Madam,

of the Order Sheet of the horible Vice-Chairman, Central Administrative Treibural, Guwahali Bench, datid - 25.2. 2000 in which my sureplus transfer Order dated - 31.7.98 has been suspended. Therefore, I request your honour 15 otake necessary measures for my joining at K.v. HPC. Inginered and Oblige.

> Thanking you Madam, yours faithfully (Md. J. A. Hazznika) 13locx NO. A/72/3 HPC. Township. P.O. Kagaj Nagan Dist. Moreigaon (Assam) Pin. 782413.

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To,

The Asstt. Commissioner, KVS (GR), Chhaya Ram Building, 2nd Floor, Maligaon Charali, Ghy. - 12.

Dated:- The 8th of March, 2000.

Subject:- Prayer for permission to join at K.V. HPCL, Jagiroad.

Reference:- Vide Order Sheet of the hon ble Vice-Chairman,
Central Administrative Tribunal, Guwahati Bench,
dated - 25.2.2000.

Respected Sir.

I have the honour to say before your good self the following few lines for your kind consideration and necessary action please.

That Sir, please find enclosed herewith a copy of the hon'ble Vice Chairman, Central Administrative Tribunal's Order sheet dated 25.2.2000 where my transfer order dated 31.7.98 has been suspended.

Therefore, I would like to request your honour to authenticate your necessary action and permit me to join my duties at K.V. HPCL, Jagiroad.

For this act of your kindness, I shall remain ever grateful to you.

Thanking you sir,

Yours faithfully,

Sd/-(Md. J.A. Hazarika) PRT, K.V. HPCL, Jagiroad. The Asstt. Commissioner, KVS (GR)
2...ilding, 2nd f Chhaya Ram Building, 2nd Floor Maligian Charali, Ghy-12.

Dated: - The of March, 2000.

Subject! - Prayer for permission to join at k.v. HPCI. Jazinoad.

Reference: - Vide Order Sheet of The hon'te Vice-Chairman, Central Administrative Tribunal, Guwahati Bench, dated-25,2,2000.

Kespected Sin,

I have The honour to lay before your good self the following few lines for your kind consideration and necessary action please.

That Six, please find enclosed herewith a copy of The Ronble Vice Chairman, Central Administrative Treibund's oreder sheet dated 25.2.2000 where my transfer order dated - 31.7.98 has been suspended. Therefore, 9 would like to request your honour to authenticate your necessary action and paronit me to join my duties at. K.V. UHPCL. Jaginoad. for this act of your xindness, I shall remain

ever graleful to you

Thanking you sin.

yours faitifully,

(Md. J. A. Hazarixa) PRT.

Riv. Otper

Advocató

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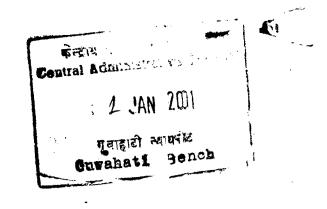
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
AT GUWAHATI

CONTEMPT PETITION NO. 31/2000 IN ORIGINAL APPLICATION NO.22/2000

Md. Jainal Abedin Hazarika

.... Applicant

-Versus-

Union of India & others

....Respondents.

IN THE MATTER OF :

An affidavit-in-opposition filed on behalf of Respondent No.2.

- I, Shri D.K. Saini, son of Shri C.L. Saini, aged about 52 years, presently residing in Guwahati, in the State of Assam do hereby solemnly affirm and state as follows:-
- 1. That I am presently working as the Assistant Commissioner, Kendriya Vidyalaya Sangathan (hereinafter referred to in short as KVS) Guwahati Region in the State of Assam. I have been impleaded as Respondent No.2 in the aforesaid Contempt Petition. A copy of the Contempt Petition was served upon me. I have gone through the same and under-

2/8

stood the contents thereof.

- 2. That the deponent does not admit anything other than those specifically admitted herein and the statements based on documents to the extent and such documents on records support them. All other statements made in the Petition are therefore may be treated as denied by the deponent.
- 3. That with regard to the statements made in paragraph 1 of the Contempt Petition the deponent begs to state that the petitioner was transferred on surplus ground from K.V., HPCL, Jagiroad to K.V. No.2 Missamari vide letter No.F 10-1/98-KVS (GR)/5226-37 dated 31.7.98 and No.10-1/98-KVS(GR)/6882-88 dated 19.9.98. As per the KVS Transfer Guidelines, an employee of a particular category who has the longest stay at the station was to be transferred to another K.V. where a clear vacancy exist. Therefore, on the same ground Md.J.A. Hazarika was transferred on public interest. In compliance of the transfer order, Md. J.A. Hazarika was relieved by the then Principal K.V. HPCL Jagiroad vide letter No.F-29/KVHPC/JRD/1998-99/258-61 dated 27.8.98 with the direction to report to K.V. No.2 Missamari. the petitioner refused to accept the relieving order. the same was sent to the Petitioner by Registered Post.
- 4. That with regard to statements made in paragraph 2 of the Contempt Petition the deponent begs to state that the

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petitioner was transferred as per KVS Transfer Policy. As per staff strength sanctioned during 1998-99, Md. J.A. Hazarika was declared excess and accordingly transferred to K.V. No.2 Missamari where a clear vacancy exists. Therefore there is no arbitrary or malafide intention.

Moreover, in compliance of the said transfer order, the petitioner was relieved on 27.8.98. Further, the petitioner was already relieved from K.V. HPCL, Jagiroad on 27.8.98, all his dues i.e. (Salary and Transfer Grant) has been paid to him vide Cheque No.245544 and 245546 dated 27.8.98 amounting to Rs.9656/-. But Md. J.A. Hazarika re- fused to accept and so the same was submitted to the court. The deponent begs to state that as the petitioner was transferred as per KVS Rules, there is no question of paying compensation. Further no harassment of any nature was given to the petitioner.

5. That with regard to statements made in paragraph 3 of the contempt petition, the deponent begs to state that the Petitioner had approached the Hon'ble High Court by Civil Rule No.4287/98 against the said Transfer Order. The Court by order dated 28.8.98 directed the Respondents that till the final decision, Md. J.A. Hazarika should be allowed to continue in K.V. HPCL Jagiroad "if he is not already relieved". Since Mr. J.A. Hazarika was already relieved on 27.8.98 by order No.F29/KV HPCL/JRD/1998-99/258-61 dated 27.8.98 the Hon'ble Court's order dated 28.8.98 became

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infructuous.

The petitioner again filed a Contempt Petition No.398/99 before the Hon'ble High Court on the same issue but the same was disposed of as infructuous by the Hon'ble Court vide order dated 8.9.99.

Further, it is submitted that with reference to his representation dated 26.4.99, the Transfer Order dated 31/7/98 the place of posting of Md. J.A. Hazarika PRT has been modified from KV No.2 Missamari to KV Chabua. Accordingly he was directed to report to K.V. Chabua after Summer Vacation vide KVS (GR) order No.F.10-1/98-KVS(GR)/2443-46, dated 8.6.99 but till date he has not reported to K.V. Chabua.

- of the Contempt Petition the deponent begs to state that the petitioner was already relieved from K.V. Jagiroad vide Relieving Order No.F.29/KV, HPCL/KRD/1998-00/258-61 dated 27.8.98 in compliance of the said Transfer Order dated 31.7.98. The Principal is not the Competent Authority to allow him to join after he was relieved from K.V. Jagiroad. Therefore, he was not allowed to join.
- 7. That with regard to the statements made in paragraph 5 of the Contempt Petition, the deponent has no comments as they are matters of record.

2)

8. That with regard to statements made in paragraph 6 of the Contempt Petition, the deponent begs to state that the averments made by the Petitioner is not correct. The Petitioner was already relieved vide order dated 27.8.98 in compliance of the Transfer Order dated 31.7.98. In view of the Hon'ble High Court's order and for his representation dated 26.4.99, his place of posting has been modified and the Petitioner was posted at K.V. Chabua vide office order No.F.10-1/98-KVS(GR)/2443-46 dated 8.6.99.

Further, it is submitted that Md. J.A. Hazarika had suppressed the fact before the Hon'ble Court regarding the modification of his transfer from KV No.2 Missamari to K.V. Chabua and till date he has not joined his duty at K.V. Chabua.

- 9. That with regard to statements made in paragraph 7 of the Contempt Petition the deponent begs to state that there is no willful violation or disobedience of the Hon'ble Court's order. Therefore, it is prayed that the contempt proceedings initiated against the deponent may kindly be dropped.
- 10. That with regard to statements made in paragraph 8 of the Contempt Petition the deponent begs to state that the Contempt Petition filed by the petitioner is devoid of any

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merit and not filed bonafide. Therefore it is liable to be dismissed.

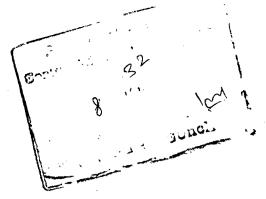
- 11. That the deponent begs to state that she is always prompt in complying the orders passed by Hon'ble Court and can never think of violating any order passed or direction given by the Hon'ble Court.
- 12. That this affidavit is filed bona fide and for the ends of justice.
- 13. That the statements made in this affidavit are true to the best of my knowledge and belief supported by the relevant record which I believe to be true.

And I sign this affidavit-in-opposition on this $\mbox{\em W}$ day of January, 2001 at Guwahati.

Sherlifted Barra Davo

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

CONTEMPT PETITION NO. 31/2000 IN ORIGINAL APPLICATION NO.22/2000

Md. Jainal Abedin Hazarika

.... Applicant

-Versus-

Union of India & others

....Respondents.

IN THE MATTER OF :

An affidavit-in-opposition filed on behalf of Respondent No.1.

I, Mrs. Bral C. Moore, wife of Shri C.O. Kosty aged about 48 years, presently residing in Jagiroad in the State of Assam do hereby solemnly affirm and state as follows:

1. That I am presently working as the Principal, Kendriya Vidyalaya (hereinafter referred inshort as K.V), Nagaon Paper Mill, Jagiroad, under Guwahati Region in the State of Assam. I have been impleaded as the Respondent No.1 in the aforesaid Contempt Petition. A copy of the Contempt

Petition was served upon me. I have gone through the same and understood the contents thereof.

- 2. That the deponent does not admit anything other than those specifically admitted herein and such documents on records support them. All other statements made in the Petition are therefore may be treated as denied by the deponent.
- That with regard to the statements made in para-3. graph 1 of the Contempt Petition the deponent begs to the petitioner was transferred on surplus ground from K.V., HPCL, Jagiroad to K.V. No.2 Missamari vide letter No.F 10-1/98-KVS (GR)/5226-37 dated 31.7.98 and No.10-1/98-KVS(GR)/6882-88 dated 19.9.98. As per the KVS Transfer Guidelines, an employee of a particular category who has the longest stay at the station was to be transferred to another K.V. where a clear vacancy exist. Therefore, on the same ground Md.J.A. Hazarika was transferred on public interest. In compliance of the transfer order, Md. J.A. Hazarika was relieved by the then Principal K.V. HPCL Jagiroad vide letter No.F-29/KVHPC/JRD/1998-99/258-61 dated 27.8.98 the direction to report to K.V. No.2 Missamari. But the petitioner refused to accept the relieving order. the same was sent to the Petitioner by Registered Post.
- 4. That with regard to statements made in paragraph 2

of the Contempt Petition the deponent begs to state that the petitioner was transferred as per KVS Transfer Policy. As per staff strength sanctioned during 1998-99, Md. J.A. Hazarika was declared excess and accordingly transferred to K.V. No.2 Missamari where a clear vacancy exists. Therefore there is no arbitrary or malafide intention.

Moreover, in compliance of the said transfer order, the petitioner was relieved on 27.8.98. Further, the petitioner was already relieved from K.V. HPCL, Jagiroad on 27.8.98, all his dues i.e. (Salary and Transfer Grant) has been paid to him vide Cheque No.245544 and 245546 dated 27.8.98 amounting to Rs.9656/-. But Md. J.A. Hazarika refused to accept and so the same was submitted to the court. The deponent begs to state that as the petitioner was transferred as per KVS Rules, there is no question of paying compensation. Further no harassment of any nature was given to the petitioner.

of the contempt petition, the deponent begs to state that the Petitioner had approached the Hon'ble High Court by Civil Rule No.4287/98 against the said Transfer Order. The Court by order dated 28.8.98 directed the Respondents that till the final decision, Md. J.A. Hazarika should be allowed to continue in K.V. HPCL Jagiroad "if he is not already relieved". Since Mr. J.A. Hazarika was already relieved on 27.8.98 by order No.F29/KV HPCL/JRD/1998-99/258-61 dated

27.8.98 the Hon'ble Court's order dated 28.8.98 became infructuous.

The petitioner again filed a Contempt Petition No.398/99 before the Hon'ble High Court on the same issue but the same was disposed of as infructuous by the Hon'ble Court vide order dated 8.9.99.

Further, it is submitted that with reference to his representation dated 26.4.99, the Transfer Order dated 31/7/98 the place of posting of Md. J.A. Hazarika PRT has been modified from KV No.2 Missamari to KV Chabua. Accordingly he was directed to report to K.V. Chabua after Summer Vacation vide KVS (GR) order No.F.10-1/98-KVS(GR)/2443-46, dated 8.6.99 but till date he has not reported to K.V. Chabua.

- of the Contempt Petition the deponent begs to state that the petitioner was already relieved from K.V. Jagiroad vide Relieving Order No.F.29/KV, HPCL/KRD/1998-00/258-61 dated 27.8.98 in compliance of the said Transfer Order dated 31.7.98. The Principal is not the Competent Authority to allow him to join after he was relieved from K.V. Jagiroad. Therefore, he was not allowed to join.
- 7. That with regard to the statements made in paragraph 5 of the Contempt Petition, the deponent has no com-

ments as they are matters of record.

8. That with regard to statements made in paragraph 6 of the Contempt Petition, the deponent begs to state that the averments made by the Petitioner is not correct. The Petitioner was already relieved vide order dated 27.8.98 in compliance of the Transfer Order dated 31.7.98. In view of the Hon'ble High Court's order and for his representation dated 26.4.99, his place of posting has been modified and the Petitioner was posted at K.V. Chabua vide office order No.F.10-1/98-KVS(GR)/2443-46 dated 8.6.99.

Further, it is submitted that Md. J.A. Hazarika had suppressed the fact from the Hon'ble Court regarding the modification of his transfer from KV No.2 Missamari to K.V. Chabua and till date he has not joined his duty at K.V. Chabua.

- 9. That with regard to statements made in paragraph 7 of the Contempt Petition the deponent begs to state that there is no willful violation or disobedience of the Hon'ble Court's order. Therefore, it is prayed that the contempt proceedings initiated against the Respondents may be dropped.
- 10. That with regard to statements made in paragraph 8 of the Contempt Petition the deponent begs to state that the Contempt Petition filed by the petitioner is devoid of any

merit and therefore it is liable to be dismissed.

- 11. That the deponent begs to state that she is always prompt in complying the orders passed by Hon'ble Court and can never think of violating any order passed or direction given by the Hon'ble Court.
- 12. That this affidavit is filed bona fide and for the ends of justice.
- 13. That the statements made in this affidavit are true to the best of my knowledge and belief supported by the relevant record which I believe to be true.

And I sign this affidavit-in-opposition on this $\ensuremath{\text{NY}}$ day of January, 2001 at Guwahati.

Identified by: Bama. Prijanha Bame

DEPONENT